

वाले निम्नलिखित विवरण (अंग्रेजी तथा हिन्दी में), जिनमें प्रत्येक के सामने सम्बन्धित सत्र का उल्लेख किया गया है, सभा पटल पर रखती है :—

(1) विवरण संख्या 13	एक सौ नवां सत्र, 1979
(2) विवरण संख्या 11	एक सौ तेरहवां सत्र, 1980
(3) विवरण संख्या 11	एक सौ चौदहवां सत्र, 1980
(4) विवरण संख्या 9	एक सौ पन्द्रहवां सत्र, 1980
(5) विवरण संख्या 10	एक सौ सोलहवां सत्र, 1980
(6) विवरण संख्या 5	एक सौ सत्रहवां सत्र, 1980
(7) विवरण संख्या 4	एक सौ अठारहवां सत्र, 1981
(8) विवरण संख्या 1	एक सौ उन्नीसवां सत्र, 1981

[Placed in Library. See No. LT-2959/81 for 1 to (8)]

The Drugs and Cosmetics (First Amendment) Rules, 1981

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): Sir, I beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy (in English and Hindi) of the Ministry of Health and Family Welfare, Notification G.S.R. No. 478(E), dated the 6th August, 1981, publishing the Drugs and Cosmetics (First Amendment) Rules, 1981. [Placed in Library. See No. LT-2940/81].

Notifications of the Ministry of Shipping and Transport (Roads Wing)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Sir, I beg to lay on the Table under section 10 of the National Highways Act, 1956, a copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport (Roads Wing):

(i) S.O. Nos. 23(E), and 24(E), dated the 13th January, 1981.

(ii) S.O. No. 145(E), dated the 5th March, 1981, publishing corrigendum to S.O. No. 24(E), dated the 13th January, 1981.

[Placed in Library. See No. LT-2992/81, for (i) and (ii).]

REPORT OF THE COMMITTEE ON PETITIONS

श्री कलराज मिश्र (उत्तर प्रदेश) : श्रीमन्, मैं आपकी आज्ञा से खैरथल, जिला अलवर, राजस्थान के निवासी श्री जेठानन्द बिहारी लाल तथा अन्य 4 व्यक्तियों द्वारा हस्ताक्षरित याचिका, जिसमें 1971 के भारत-पाक युद्ध के दौरान सिध से निकाले गये शरणार्थी परिवारों को पुनर्वास सुविधायें प्रदान करने की प्रार्थना की गई है के सम्बन्ध में सत्रहवां प्रतिवेदन प्रस्तुत करता हूँ।

REFERENCE TO THE HIGH PRICES OF ONIONS

SHRI ARVIND GANESH KULKARNI (Maharashtra): Mr. Chairman, Sir, please stay for a minute.

Sir, in the course of this week, today is the last day of the week. We discussed many times the price rise in this House particularly in relation to onichs. In this connection. I want only to submit to you my predicament. You also have to purchase your onions. Either your wife or your servants must be purchasing onions. Yesterday when I went home in the evening at about 6 or 6.30 and was taking tea with my wife, my wife was very much annoyed. She asked me,

what is all this happening in Parliament? She said that whatever we say in Parliament has no relevance in the market. I asked her, what had happened? She said that when she went to the INA market to buy onions, because she had read the speech of Rao Birendra Singh that onions were available in the market at Rs. 1.50 a kg. and Rs. 1,000 was given to him or not given. God alone knows, but it was in your very presence, the traders said that onions were available only at Rs. 3 a kg. then she quoted to the traders what the Minister or the Chairman had said. (*Interruptions*). Sir, please listen. The trader said that the Members of Parliament and the Minister

बहुत बकवास करते हैं। डेढ़ रुपये मैं तो यहाँ मिट्टी भी नहीं मिलती है। लेना हो तो तीन रुपये में लो नहीं तो घर जाओ। What is your experience? Would you, Sir, direct the Minister to make onions available at the gate here?

श्री सभापति : मैं समझता हूँ कि प्याज का कच्चा मरता काफी बन चुका है, अब अगर इनका कच्चा मर घर में बने तो It is his lookout.

[Mr. Deputy Chairman in the Chair]

श्री सुन्दर सिंह भंडारी : यह ज. र. म. बयानां करते हैं हाउस में इसका तो कोई इन्तजाम होना चाहिए... (*व्यवधान*)

MR. DEPUTY CHAIRMAN: We will now take up the Calling Attention Motion. Yes, Mr. G. C. Bhattacharya.

श्री सुन्दर सिंह भंडारी : अब आ प्याज दिलवाने की व्यवस्था कर दीजिये।

MR. DEPUTY CHAIRMAN: I am not a seller.

SHRI ARVIND GANESH KULKARNI: You are not a seller, but you are a consumer. सेलर का क्या काम है, कंजुमर का काम है।

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported decision of the Government to issue fresh special bearer bonds both in India and abroad from 1st December, 1981, and its effect on the country's economy

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Sir, I beg to call the attention of the Minister of Finance to the reported decision of the Government to issue fresh special bearer bonds both in India and abroad from 1st December, 1981 and its effect on the country's economy.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, the Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981 was promulgated by the President on 12th January, 1981 and Special Bearer Bonds were placed on sale from 2nd February, 1981 in India and from 9th February, 1981 abroad. The Ordinance was later replaced by the Special Bearer Bonds (Immunities and Exemptions) Act, 1981, after it was duly passed by both the Houses and received the assent of the President on the 27th March, 1981. However, writ petitions were filed in the Supreme Court challenging the Constitutional validity of the Ordinance and the Act. The Government therefore, decided to suspend the sales after 30th April, 1981.

As the House is aware, Supreme Court up-held the Constitutional validity of the said Act on 2nd September, 1981. The Government have, therefore, decided to place the Bonds again on sale with effect from 1st December, 1981 for a period of one month.

The current year's Budget assumes a receipt of Rs 800 crores from the sale of these Bonds against which only Rs. 296.91 crores were collected in April, 1981. The Government hope to realise the Budget estimate on this account; any further realisation will go to reduce the deficit and augment the resources for the Plan.